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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 472 OF 1998.

Date of Decision : 03.09.1998.

Shri Jit Singh Petitioner.

Shri R. C. Ravalani Advocate for the  
Petitioner.

VERSUS

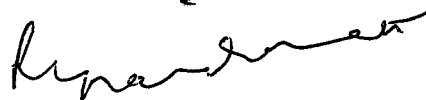
Union Of India & Others Respondents.

Shri R. K. Shetty. Advocate for the  
Respondents.

CORAM :

HON'BLE SHRI JUSTICE R. G. VAIDYANATHA, VICE-CHAIRMAN.

- (i) To be referred to the Reporter or not ? *no*
- (ii) Whether it needs to be circulated to *no*  
other Benches of the Tribunal ?

  
(R. G. VAIDYANATHA)  
VICE-CHAIRMAN.

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 472 OF 1998.

Dated this Thursday, the 3rd day of September, 1998.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,  
VICE-CHAIRMAN.

Shri Jit Singh,  
Ex. Asstt. Supervisor,  
Military Farm,  
Pimpri, Pune - 17.

Residing at -

Q. No. P/1/21, Near  
Military Dairy Farm School,  
H.E. Factory Road, Khadki,  
Pune - 411 003.

(By Advocate Shri R.C. Ravalani)

... Applicant

VERSUS

1. Union Of India through  
The Secretary,  
Ministry of Defence,  
South Block,  
New Delhi - 110 011.
2. The Deputy Director General  
Military Farms,  
DGM's Branch, AHQ,  
West Block No. III, Wing No.7,  
R. K. Puram,  
New Delhi - 110 066.
3. The Director of Military Farms,  
HQ, Southern Command,  
Khadki, Pune - 411 003.
4. The Officer In-Charge,  
Military Farms Records,  
Delhi CANTT - 110 010.
5. The Officer-In-Charge,  
Military Farm, Pimpri,  
Pune - 411 017.
6. The Chief Controller of  
Defence Accounts (Pensions),  
Draupadhi Ghat, Allahabad (U.P)
7. The Joint Controller of Defence  
Accounts (Funds), Meerut CANTT,  
MEERUT (U.P)

(By Advocate Shri R. K. Shetty)

.. Respondents.

OPEN COURT ORDER

| PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN |

Today when the case is called out for admission, it is brought to my notice that as per the interim order the respondents have already issued orders for payment of pension, gratuity, commutation of pension, provident fund, encashment of leave and refund of money from the Central Government Employees Insurance Scheme and tendered a copy of the orders which are taken on record.

2. Applicant's counsel brings to my notice that there ~~is~~ delay of two or three months in making these payments to the applicant and therefore, the applicant is entitled to interest on the same.

3. After hearing both the sides, the respondents are directed to pay interest on the delayed payment mentioned above from the due date till the date of payment as per rules.

4. The O.A. is disposed of subject to the above observations. No order as to costs.

  
(R. G. VAIDYANATHA)  
VICE-CHAIRMAN.

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